

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE THIRTEENTH DAY OF JULY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 21996 OF 2026

Between:

Vijayanta Engineering Enterprises, Rep By its Managing Partner Hno.9-66
Ground Floor Nacharam St No4 Hyderabad Medchal Malkajgiri Hyderabad

...PETITIONER

AND

1. Deputy State Tax Officer, Taranakall Circle Telangana State GST Department Secunderabad Telangana
2. The Assistant Commissioner, Taranaka H Circle Telangana State GST Department Secunderbad Telangana
3. Union of India, Rep By its Secretary Ministry of Finance Department of Revenue New Delhi

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ order or direction more particularly a writ in the nature of mandamus declaring the action of respondent authorities to take immediate necessary measures to revoke cancelled GST registration and permit the petitioner to file all pending returns

Counsel for the Petitioner: SRI A. KIRAN MANOHAR

**Counsel for the Respondent No.1 & 2: SRI SWAROOP OORILLA,
Spl. GP for State Tax**

**Counsel for the Respondent No.3: SRI N. BHUJANGA RAO,
Deputy Solicitor General of India**

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.21996 of 2026

Dated: 13.07.2026

Between:

Vijayanta Engineering Enterprises,
Rep., by its Managing Partner,
Medchal Malkajgiri, Hyderabad.

...Petitioner

and

Deputy State Tax Officer,
Taranaka-II Circle, Telangana State GST Department,
Secunderabad, Telangana and 2 others.

...Respondents

ORDER:

Sri A. Kiran Manohar, learned counsel for the petitioner.

Sri Swaroop Oorilla, learned Special Government Pleader for
State Tax, appears for respondent Nos.1 and 2.

2. Cancellation of Goods and Services Tax (GST) registration of the
petitioner vide impugned order dated 19.02.2026 in Form GST REG-19
on grounds of non-filing of returns for a consecutive period of six
months has been assailed in the writ petition.

3. Learned Special Government Pleader for State Tax submits that the period of 270 days for approaching the competent authority under Rule 23(1) of the Telangana Goods and Services Tax Rules, 2017, is not yet over for seeking revocation of the cancellation of registration.

4. In that view of the matter, the writ petition is disposed of with liberty to the petitioner to approach the competent authority with an application for revocation of cancellation of registration taking all such grounds of law as are available to it within a period of two weeks. Needless to say, the competent authority would consider such application, if made within time, in accordance with law.

5. The writ petition is accordingly disposed of. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- A .JAYASREE
ASSISTANT REGISTRAR

//TRUE COPY//

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SECTION OFFICER

To,

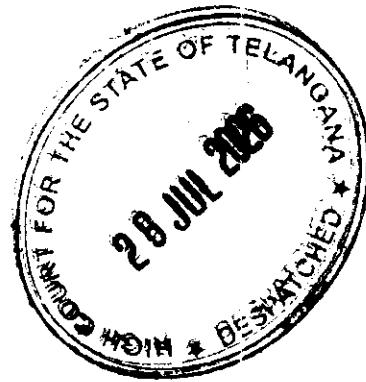
1. Deputy State Tax Officer, Taranakall Circle Telangana State GST Department Secunderabad Telangana
2. The Assistant Commissioner, Taranaka H Circle Telangana State GST Department Secunderbad Telangana
3. Union of India, Rep By its Secretary Ministry of Finance Department of Revenue New Delhi
4. One CC to SRI A. KIRAN MANOHAR, Advocate [OPUC]
5. Two CCs to SRI SWAROOP OORILLA, Spl. GP for State Tax, High Court for the State of Telangana. [OUT]
6. One CC to SRI N. BHUJANGA RAO, Deputy Solicitor General of India [OPUC]
7. Two CD Copies
BN
GJP

HIGH COURT

DATED: 13/07/2026

ORDER

WP.No.21996 of 2026



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

⑩ NT
23/7/26